

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:191

ANSWERED ON:20.02.2006

ILO'S REPORT ON CHILD LABOUR

Patle Shri Shishupal Natthu;Rawat Shri Ashok Kumar;Shiwankar Shri Maha Deo Rao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the International Labour Organization (ILO) has expressed its concern regarding the condition of child labourers working in various industries in India as reported in the 'Rashtriya Sahara' dated January 16, 2006;
- (b) if so, whether the Government has conducted any survey regarding security, prevalence of diseases and increasing cases of disability of such child labourers;
- (c) if so, the details thereof;
- (d) whether proper health care is being provided by these industries to such child labourers; and
- (e) if not, the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a): No, Sir. ILO has not published or is aware of any such report.

(b) & (c): Do not arise.

(d) & (e): The Child Labour (Prohibition & Regulation) Act, 1986 prohibits employment of children below the age of 14 years in 13 Occupations and 57 Processes which includes Beedi making, sericulture, manufacturing of glass, leather and brass goods etc., as mentioned in the said article. The Union Government closely monitors the implementation of the Child Labour (Prohibition & Regulation) Act, 1986 through the periodical reports submitted by the State Governments. The Children withdrawn from work are put in the special schools being run under the Scheme of National Child Labour Projects (NCLP) where these children are provided with education, vocational training, stipend, nutrition and health check-up.